

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09-04-2021 AT 10.30 A.M THROUGH VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/246/IB/2020  
IN  
PETITION NUMBER : TCP/70/IB/2017  
NAME OF THE PETITIONER : Priya S. Anand (Liquidator) M/S RRP Housing Pvt Ltd  
NAME OF THE RESPONDENTS : N. Padmanabhan & 2 others  
UNDER SECTION : Sec 35(1) of IBC, 2016 R/W Regulation 9, 2016

**ORDER**

Ld. Counsel Mr. N.P. Vijay Kumar for the Liquidator/Applicant and Ld. Counsel Ms. Jayanthi Shah for the Respondent are present. Learned Liquidator Ms. Priya S. Anand is present.

The Counsel for the Respondent has not submitted the details to the RP as sought for. There is no clarity in the Respondent Counsel's argument regarding movables and properties in the name of the Corporate Debtor. The Liquidator is unable to proceed further in this matter.

This Adjudicating Authority directs the erstwhile of board of directors of the Corporate Debtor to co-operate with the Liquidator and hand over the details to the Liquidator to continue liquidation, failing which, necessary orders shall be passed.

List this matter on **07.06.2021** for hearing and disposal.

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(ANIL KUMAR B)  
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)  
MEMBER (JUDICIAL)